S. No. 3 Supplementary List Video conference

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-BA no. 05-A/2020

Hilal Ahmad Wani

.... Petitioner(s)

Through:- Mr F. A. Wani, Advocate

v/s

Union Territory of JK

.... Respondent(s)

Through:- Mr B. A. Dar, Sr. AAG

CORAM:

HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. The counsel for the parties appeared and made submissions through video conferencing.

The learned counsel for the petitioner seeks withdrawal of the application to enable him to approach the court of first instance i.e. the Court of Sessions Judge, Budgam.

Prayer is allowed. The application is dismissed as withdrawn with liberty to the petitioner to approach the court of Principal Sessions Judge, Budgam, for seeking the relief. The court is expected to expedite the decision on the application.

Copy of the order be sent to Mr B. A. Dar, learned Sr. AAG, through email.

> (ALI MOHAMMAD MAGREY) **JUDGE**

Srinagar 11.05.2020 **Amjad Lone PS**